

**CP NO.84(ND)/2011
RT NO.24/2016**

Sh. Nirmal Singh Bajwa & Ors.

...Petitioners.

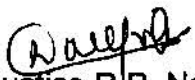
Versus

M/s Grand Multiplex Projects Ltd. & Ors.

...Respondents.

Present: Mr. Gaurav Mankotia, Advocate for Mr. Amit Vinayak,
Advocate for petitioners.
Mr. Rishi Kaushal, Advocate along with Mr. Vikas Sharma,
C.E.O. and for Mr. Sumit Jain, Advocate for respondents No.1&2.

Mr. Rishi Kaushal, Advocate submits that the previous counsel for respondents i.e. Mr. P.K. Mittal, Advocate would be in fact arguing the matter and he would be assisting Mr. P.K.Mittal. This assurance to be complied with by Mr. Rishi Kaushal, Advocate. Mr. Kaushal submits that he is appearing for Mr. Sumit Jain, Advocate also. Time was sought by Mr. Sumit Jain to have instructions from the rest of the respondents but compliance has not been made. It was noted on 17.10.2016 that notices to the counsel for respondents were duly served but there is no representation from rest of the respondents. The matter is adjourned for arguments to 01.12.2016. The learned counsel for the petitioners is directed to file two extra sets of Paper Books in the registry within five days.


(Justice R.P. Nagrath)
Member (Judicial)

November 17, 2016
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